

Central Administrative Tribunal, Principal Bench

Original Application No. 2428 of 2001

New Delhi, this the 14th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member(A)

T.S. Sahota
Block No. 253, Flat No. 8A
Railway Officers Flats
P.K. Road, New Delhi

- Applicant

(By Advocate: Shri A.K. Mishra)

Versus

1. Union of India
(Through Secretary, Railway Board)
2. Ministry of Railways
(Through Chairman, Railway Board)
3. Ministry of Railway
(Through Member, Traffic, Railway Board)

All at:

Ministry of Railways
Government of India
Rail Bhawan, New Delhi

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

In disciplinary proceedings initiated against the applicant, a penalty of reduction of pay by one stage in the time scale for a period of three months with cumulative effect was imposed upon the applicant by the disciplinary authority by his order of 4.3.99 (page 20). Being aggrieved by the aforesaid order, applicant has submitted his appeal of 19.4.99. A copy of the appeal has been annexed at page 15. Though almost a period of a year and half has lapsed, no decision thereon has so far been taken.

2. In the circumstances, we find that interests of justice will be duly met by disposing of the present OA



(3)

at this stage itself even without issue of notices with a direction to respondents to dispose of the aforesaid appeal expeditiously and within a period of three months from the date of service of a copy of this order. Present OA is disposed of in the aforesated terms.

Issue DASTI.

Majotra →
(V.K. Majotra)
Member (A)

/dkm/

Ashok Agarwal
(Ashok Agarwal)
Chairman